

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 20/85
DATED 23.01.2020 HELD ON 30.01.2020

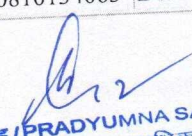
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.20/85 dated 23.01.2020 of Norms Committee-VI for the year 2019-20 was held on 30.01.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S. Kipgen, DDG	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0810134063	Defer


प्रदुम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

:01/85/050/00167/AM15/	:08/24/040/00342/AM15/	16.12.2014	Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that application alongwith reply furnished by the firm with reference to the DL has been forwarded to Technical Authority, i.e, MoFPI for comments which is awaited now. The Committee decided to request the Technical Authority to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:104/21/85-ALC3/2018	Party Name:MOUNT SAHIYA	Meet No/Date:20/85-ALC3/2019 23.01.2020	Withdrawn
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date:1010059224 31.07.2015	
Decision : NC considered the case as per agenda and noted that the firm vide letter dated 18.12.2019 has informed that the AA has already been redeemed vide Redemption Letter No.10/81/165/00050/AM17 dated 09.03.2017 issued by RA, Cochin. The Committee therefore, decided to withdraw the case.			

Case No.:19/21/85-ALC3/2018	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:107/21/85-ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date: 12.03.2020

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 57/21/85-ALC3/2018	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date: 12.03.2020

6 **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 12.03.2020.

Case No.: 43/21/85-ALC3/2018	Party Name: 20 MICRONS LTD.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 12.03.2020

7 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 90/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 12.03.2020

8 **Decision :** NC considered the case as per agenda and noted that the application of the firm along with reply has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 12.03.2020.

Case No.: 44/21/85-ALC3/2018	Party Name: JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	

9

UNAS ANMUYA SAHU
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Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

Toothbrushes with Cap (Quantity- 1,30,00,000 Nos.) Net Content of import item Nos.1 to 6 should not be less than 13000000Nos., 143000.000 Kgs., 15340.000 Kgs., 1300.00Kgs., 22750.000Kgs & 35100.000Kgs respectively in the resultant product.	13000000.000 Nos.
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Import Items

Polypropylene Cap	Net to Net
Polymer for Toothbrush Handle- Polypropylene Granules	1.05 Kg/Kg content in export product
Nylon 610/612 Monofilament of relevant diameter.	1.01 Kg/Kg content in export product
Aluminium Wire of relevant thickness	1.01 Kg/Kg content in export product
Packing material-Plastic Sheet/Film	As per packaging policy
Packing material- Paper/Paper Board	As per packaging policy

RA may take suitable consequential action accordingly.

Case No.:20/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 12.03.2020

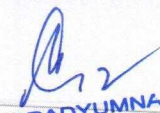
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.01.2020 against which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 12.03.2020.

Case No.:113/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date: 12.03.2020

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 12.03.2020.


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Case No.: 114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 12.03.2020
12 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date: 12.03.2020
13 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date: 12.03.2020
14 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date: 12.03.2020
15 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 12.03.2020
16 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:89/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 12.03.2020
17 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:88/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date: 12.03.2020
18 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date: 12.03.2020
19 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			


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20	Case No.:58/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
	HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date:0710112288 23.10.2017	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 12.03.2020.				
21	Case No.:35/21/85-ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:20/85-ALC3/2019 23.01.2020	Withdrawn
	HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	
Decision : NC considered the case as per agenda and noted that the firm vide letter dated 02.01.2020 has informed that the AA has been surrendered vide Surrendered Letter No.05/24/165/00685/AM19 dated 30.01.2019 issued by CLA, Delhi. The Committee therefore, decided to withdraw the case.				
22	Case No.:115/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:20/85-ALC3/2019 23.01.2020	Rejected
	HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is still awaited. The Committee therefore, decided to reject the case with direction to firm to pay Customs Duty and applicable interest thereon for regularisation of the case. RA may take suitable consequential action accordingly.				
23	Case No.:95/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
	HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 12.03.2020.				
24	Case No.:116/21/85-	Party Name:PARADIGM	Meet No/Date:20/85-	Status:Deferred

ALC3/2018	STONE INDIA PRIVATE LIMITED	ALC3/2019 23.01.2020	
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments, which is awaited. The Committee decided to send a reminder to DIPP to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:40/21/85-ALC3/2018	Party Name:APOZEM NATURALS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:55/21/85-ALC3/2018	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

28 Case No.:41/21/85-	Party Name:SUKASO	Meet No/Date:20/85-	Status:Deferred
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ALC3/2018	CERACOLORS PVT LTD	ALC3/2019 23.01.2020	
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the license has been issued to the firm alongwith another license No.0910068211 dated 21.11.2019 with condition that the firm shall obtain separate Export License for Export and subject to all conditionalities or requirements of export authorisation or permission, as required under schedule II of ITC(HC). The Committee decided to confirm from Export Cell of this Directorate to know whether they have issued such License to the firm. The case stands deferred to 12.03.2020.			

Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and decided to seek following information from firm on the basis of the comments of the Technical Authority, i.e., Tech.2; 1) Composition of Lutein Ester Extract supported by Certificate of Analysis (CoA) of import item from Foreign Supplier. 2) Composition of Export item supported by Testing Report. 3) Stepwise process showing % wastage of a.i. of each step. 4) Recovery of By-Product and its Sale Value. The case stands deferred to 12.03.2020.			

Case No.:60/21/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 12.03.2020.			

Case No.:48/21/85-ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been			

requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 61/21/85- ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 12.03.2020

32 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 59/21/85- ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	Defer Date: 12.03.2020

33 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 62/21/85- ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date: 12.03.2020

34 **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 12.03.2020.

Case No.: 70/21/85- ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 12.03.2020

35 **Decision :** NC considered the case as per agenda and noted that the firm has been

requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.: 73/21/85-ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date: 12.03.2020
36 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 74/21/85-ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date: 12.03.2020
37 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 77/21/85-ALC3/2018	Party Name: KANGAROO HEALTH CARE	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Rejected
HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	
38 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is still awaited. The Committee therefore, decided to reject the case with direction to firm to pay Customs Duty and applicable interest thereon for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.: 81/21/85-ALC3/2018	Party Name: NATURAL HERBS & FORMULATIONS	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date: 12.03.2020
39 Decision : NC considered the case as per agenda and noted that the firm has been			

requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.:3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 12.03.2020
40 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:82/21/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 12.03.2020
41 Decision : NC considered the case as per agenda and noted that the recommendations given by Technical Authority, i.e., MoFPI mismatch with the quantity of import items allowed. The Committee, therefore, decided to refer back the recommendations to MoFPI for reconsideration/clarification.			
The case stands deferred to 12.03.2020.			

Case No.:83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date: 12.03.2020
42 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.:85/21/85-ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:20/85-ALC3/2019 23.01.2020	Rejected
HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	
43 Decision : NC considered the case as per agenda and noted that the firm was issued DL			

on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is still awaited. The Committee therefore, decided to reject the case with direction to firm to pay Customs Duty and applicable interest thereon for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.: 91/21/85-ALC3/2018	Party Name: SHREE LAMIPACK PVT LTD	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	Defer Date: 12.03.2020
44 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 96/21/85-ALC3/2018	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date: 12.03.2020
45 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 97/21/85-ALC3/2018	Party Name: WRIGLEY INDIA PVT LTD	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date: 12.03.2020
46 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

Case No.: 98/21/85-ALC3/2018	Party Name: WRIGLEY INDIA PVT LTD	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
47 HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the			

AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;

Export Item

HARD BOILED SUGAR FREE CANDY- MENTHOL EUCALYTIUS FLAVOUR-HONGKONG SUGAR FREE CANDY	43222.62 KGS
HARD BOILED SUGAR FREE CANDY- MENTHOL EUCALYTIUS FLAVOUR -TAIWAN SUGAR FREE CANDY	129667.90 KGS
HARD BOILED SUGAR FREE CANDY- HONEY LEMON FLAVOUR - HONGKONG SUGAR FREE CANDY	60511.67 KGS
HARD BOILED SUGAR FREE CANDY- HONEY LEMON FLAVOUR -TAIWAN SUGAR FREE CANDY	69156.19 KGS

Import Items

SWT EMBER MILLED	138.10 KGS
CLR COOL YELLOW2 FOOD COLORS (COLO YELLOW2)	13.16 KGS
SWT POL LATIN M 25KG ISOMALT- ST-M	315983.09 KGS
INN SFD KALM 43 MM 21u MB 621 INER PLASTIC FILM	As per packing policy
WAX TRENWAX LIQUID WAX (TREN WAX- RELEASE AGENT)	312.12 KGS
FLY LAMP IP L-MENTHOL	575.47 KGS
FLV SNOW-A DRUM 5 GAL FLAVOURS SNOW A	46.18 KGS

RA may take suitable consequential action accordingly.

Case No.: 100/21/85- ALC3/2018	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date: 0910067216 25.02.2019	Defer Date: 12.03.2020
48 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.03.2020.			

49	Case No.: 4/5/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Transferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00033/AM20/	RLA File :05/24/040/00079/AM20/	Lic.No/Date:0510410567 14.05.2019	
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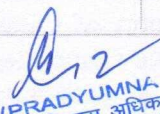
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 5/5/85-ALC3/2019	Party Name:GODAWARI INDUSTRIES	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date:3110067423 16.05.2019	Defer Date: 12.03.2020
50	Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 12.03.2020.		

Case No.: 2/5/85-ALC3/2019	Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date: 12.03.2020
51	Decision : NC considered the case as per agenda and decided to seek following information from firm on the basis of the comments of Technical Authority, i.e., Tech.2; i) Export item is in Brand name. Its generic name may be furnished. ii) Copy of FDA/Drug manufacturing license for the export items alongwith the approved composition. iii) CoA of the import item from the Foreign Supplier. The case stands deferred to 12.03.2020.		

Case No.: 6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019	Defer Date: 12.03.2020
52	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 29.11.2019 followed by reminder on 16.01.2020 to expedite reply. The Committee decided to wait for the reply of the firm. The case stands deferred to 12.03.2020.		

Case No.: 1/14/85-ALC3/2019	Party Name:SALAR INTERNATIONAL	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
53			


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00088/AM20/	RLA File :29/24/040/00014/AM20/	Lic.No/Date:2910025432 26.09.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:2/14/85-ALC3/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00089/AM20/	RLA File :06/24/040/00047/AM20/	Lic.No/Date:0610039300 27.09.2019	Defer Date: 12.03.2020
54 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.:3/14/85-ALC3/2019	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00090/AM20/	RLA File :31/83/040/00086/AM20/	Lic.No/Date:3110067546 30.09.2019	Defer Date: 12.03.2020
55 Decision : NC considered the case as per agenda and decided to seek following information from firm on the basis of the comments of Technical Authority, i.e., Tech.1;			
i) Type of Export whether wooden or polymer base. ii) As per manufacturing process ferrule and eraser are added as such details of indigenous input with their quantity. iii) Weight of eraser and ferrule. iv) Weight per pc. of export is 0.068 gms while import is 0.007 gms. v) Material balance between import & export.			
The case stands deferred to 12.03.2020.			

Case No.:4/14/85-ALC3/2019	Party Name:M R AGRO INDUSTRIES	Meet No/Date:20/85-ALC3/2019 23.01.2020	Rejected
HQ File :01/85/050/00091/AM20/	RLA File :08/24/040/00214/AM20/	Lic.No/Date:0810146260 01.10.2019	
56 Decision : NC considered the case as per agenda and noted that the firm has been issued AA for import of Caraway seeds for export of Caraway seeds after doing sortex and cleaning. The Committee observed that, Caraway seeds fall under category of spices. In accordance to Para 4.04 of FTP, 2015-20, duty free import of spices covered under Chapter-9 of ITC(HS) shall be permitted only for activities like crushing/grinding/sterilization/manufacture of oils or oleoresins. Authorisation shall not			

available for simply clearing, grading, re-packing etc. In the instant case the firm is doing only sortex and cleaning. As such, the Committee decided to reject the case with direction to firm to pay applicable customs duty and interest thereon for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.: 1/17/85-ALC3/2019	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:20/85- ALC3/2019 23.01.2020	Approved
HQ File :01/85/050/00114/AM20/	RLA File :03/94/040/00619/AM20/	Lic.No/Date:0310832817 15.11.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing following inputs;			
57 Export Item			
Natural Caffeine Extract (Assay NLT 90%)		1 Kg.	
Import Item			
Crude Caffeine (Natural) (Purity 45% to 50%)		1.90 Kg.	
RA may take suitable consequential action accordingly.			

Case No.: 2/17/85- ALC3/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/85- ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00115/AM20/	RLA File :10/24/040/00071/AM20/	Lic.No/Date:1010060327 19.11.2019	Defer Date: 12.03.2020
58 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 3/17/85-ALC3/2019	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:20/85- ALC3/2019 23.01.2020	Rejected
HQ File :01/85/050/00116/AM20/	RLA File :03/94/040/00532/AM20/	Lic.No/Date:0310832903 20.11.2019	
59 Decision : NC considered the case as per agenda and noted that the import item Garlic under chapter 7 of ITC(HS) is ineligible for import on self declaration basis under Para 4.11(a)(iv) of FTP, 2015-20 (Customs duty being more than 30%). The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest thereon for regularisation of the case.			

RA may take subsequent consequential action accordingly.

Case No.: 4/17/85- ALC3/2019	Party Name: SUKASO CERACOLORS PVT LTD	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00117/AM20/	RLA File :09/24/040/00429/AM20/	Lic.No/Date: 0910068211 21.11.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the license has been issued to the firm with condition that the firm shall obtain separate Export License for Export and subject to all conditionalities or requirements of export authorisation or permission, as required under schedule II of ITC(HC). The Committee decided to confirm from Export Cell of this Directorate to know whether they have issued such License to the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 6/17/85- ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00119/AM20/	RLA File :05/23/040/00332/AM20/	Lic.No/Date: 0510412676 28.11.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 7/17/85- ALC3/2019	Party Name: KURUWA ENTERPRISES	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00120/AM20/	RLA File :10/24/040/00073/AM20/	Lic.No/Date: 1010060331 29.11.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.03.2020.			

Case No.: 8/17/85- ALC3/2019	Party Name: AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00121/AM20/	RLA File :13/24/040/00175/AM20/	Lic.No/Date: 1310049459 03.12.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority i.e.,			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Tech.2.

- i) Export item is in brand name. Generic description may be indicated.
- ii) Copy of the drug manufacturing license/Approved compositions from FDA/other Competent Authority, may be furnished.
- iii) CoA of imported item from Foreign Supplier.

The case stands deferred to 12.03.2020.

Case No.: 9/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00122/AM20/	RLA File :13/24/040/00174/AM20/	Lic.No/Date:1310049460 03.12.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority i.e., 64 Tech.2. i) Export item is in brand name. Generic description may be indicated. ii) Copy of the drug manufacturing license/Approved compositions from FDA/other Competent Authority, may be furnished. iii) CoA of imported item from Foreign Supplier. The case stands deferred to 12.03.2020.			

Case No.: 10/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00123/AM20/	RLA File :13/24/040/00176/AM20/	Lic.No/Date:1310049461 03.12.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority i.e., 65 Tech.2. i) Export item is in brand name. Generic description may be indicated. ii) Copy of the drug manufacturing license/Approved compositions from FDA/other Competent Authority, may be furnished. iii) CoA of imported item from Foreign Supplier. The case stands deferred to 12.03.2020.			

Case No.: 12/17/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status: Deferred
HQ File :01/85/050/00125/AM20/	RLA File :03/94/040/00676/AM20/	Lic.No/Date:0310833175 03.12.2019	Defer Date: 12.03.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm. i) Whether the firm has its own sterilization equipments in its premises or the			

- sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.
- ii) The form of export and import items.

The case stands deferred to 12.03.2020.

Case No.:11/17/85-ALC3/2019	Party Name:CRI LIMITED	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00124/AM20/	RLA File :02/24/040/00129/AM20/	Lic.No/Date:0210209586 03.12.2019	Defer Date: 12.03.2020

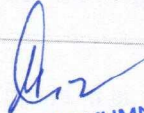
- 67 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.

Case No.:13/17/85-ALC3/2019	Party Name:SANSON PROMO INNOVATIONS LLP	Meet No/Date:20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File :01/85/050/00126/AM20/	RLA File :05/24/040/00522/AM20/	Lic.No/Date:0510412766 04.12.2019	Defer Date: 12.03.2020

- 68 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish a copy of the application for examination and fixation of norms, which is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.03.2020.


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Udyog Bhawan, New Delhi

MANUAL CASES

M267	Case No. M-267	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved						
	HQ File : 01/85/171/00034/AM20/ DES.VI	RLA File : 56/24/040/00009/AM 20	Lic.No/Ecom No. 11/88/006/13400//0618/ 6778							
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Viscus Oils Pvt. Ltd. for export of "Soya Methyl Ester" against import of "Crude Degummed Soyabean Oil- Edible Grade and Methnol".										
Decision : NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e., Tech.1 "On the basis of information give by the firm taking 97% reaction yield, licence may be issued as under" Based on the above inputs the Committee decided to ratify the norms under Para 4.06 of HBP allowing the following inputs; Export Item <table><tr><td>Soya Methyl Ester</td><td>500.00 MT</td></tr></table> Import Item <table><tr><td>Crude Degummed Soyabean Oil (FFA-2 Max)</td><td>512.37 MT</td></tr><tr><td>Methnol</td><td>52.50 MT</td></tr></table> The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.					Soya Methyl Ester	500.00 MT	Crude Degummed Soyabean Oil (FFA-2 Max)	512.37 MT	Methnol	52.50 MT
Soya Methyl Ester	500.00 MT									
Crude Degummed Soyabean Oil (FFA-2 Max)	512.37 MT									
Methnol	52.50 MT									

M268	Case No. M-268	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status:Deferred
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 Udyog Bhawan, New Delhi

HQ File : 01/85/50/00027/AM13/D ES.VI (Part)	RA F.No. 17 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date: 12.03.2020
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Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110054008 dated 01.05.2012, 3110054501 dated 29.05.2012, 3110054683 dated 14.06.2012, 3110054593 dated 04.06.2012, 3110054225 dated 14.05.2012, 3110054195 dated 11.05.2012, 3110054381 dated 22.05.2012, 3110054407 dated 23.05.2012, 3110054427 dated 24.05.2012, 3110054428 dated 24.05.2012, 3110054517 dated 30.05.2012, 3110054519 dated 30.05.2012, 3110054592 dated 04.06.2012, 3110054606 dated 05.06.2012, 3110054680 dated 14.06.2012, 3110054681 dated 14.06.2012 & 3110054682 dated 14.06.2012

Decision : NC considered the case as per agenda and noted that the application of the firm for revision of norms in respect of AAs in the above mentioned subject is presently with Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite comments.

The case stands deferred to 12.03.2020.

M-269	Case No. M-269	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Approved
	HQ File : 01/85/50/00156/AM13/D ES.VI (Part)	RA F.No. 07 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	

Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056192 dated 11.05.2012, 3110058549 dated 31.05.2013, 3110059475 dated 19.07.2013, 3110061136 dated 30.11.2014, 0310761844 dated 13.12.2013, 0310771874 dated 25.02.2014 and 0310774449 dated 13.03.2014.

Decision : NC considered the case as per agenda and decided to modify the norms of above mentioned 7 AAs on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. E-14011/7/2016-ED dated 10th January, 2020 allowing the following inputs;

KJ Milk Enrobatura Imported	Net Quantity (gm) per 100 gm KJ	Wastage (%)	Gross Quantity (gm)	Number & dates of the concerned AAs
Enrobatura K. Tart	5.714	2.00%	5.828	3110056192 (11.05.2012)
Cocoa Powder	3.325	4.01%	3.458	3110058549 (31.05.2013)
Vanilla Flavour	0.039	0.83%	0.039	3110059475 (19.07.2013)
Spray Malt Extract	0.390	2.55%	0.400	3110061136 (30.11.2014)
Hazel Nuts	0.083	1.97%	0.085	

Flavour				0310761844 (13.12.2013)
Mer. Cacao	6.190	1.77%	6.300	0310771874 (25.02.2014)
Light (Meringa)				0310774449 (13.03.2014)

RA may take subsequent consequential action accordingly.

Case No. M-270	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File : 01/85/50/00083/AM14/ DES.VI (Part)	RA F.No.31/83/040/000 61/AM 14	Ecom/AA No. & Date 3110059474, 19.07.2013	Defer Date: 12.03.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.			
Decision : NC considered the case as per agenda and noted that the application of the firm for revision of norms in respect of above mentioned AA is presently with Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite comments.			
The case stands deferred to 12.03.2020.			

Case No. M-271	Party Name: M/s. Godawari Udyog	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status:Deferred
HQ File : 01/85/171/00069/AM2 0/DES.VI	RA F.No. 31/83/040/00090 /AM20	Ecom/AA No. & Date 31/08/003/47000/063 5/9134 dated 23.09.2019	Defer Date: 12.03.2020
Subject: Application of M/s Godawari Udyog for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Maize Grits/Corns Grits against import of Maize.			
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI;			
i) The details of value realised from the by-products like maize animal feed			

	etc.
ii)	What are the other ingredients used in the export product.
iii)	Furnish Appendix 4E in detail.
The case stands deferred to 12.03.2020.	

M-272	Case No. M-272	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status:Deferred
	HQ File : 01/85/50/00158/AM13/ DES.VI (Part)	RA F.No. 5 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date: 12.03.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056453 dated 12.11.2012, 3110056899 dated 23.01.2013, 3110056650 dated 02.01.2013, 3110056649 dated 02.01.2013 & 3110056648 dated 02.01.2013.				
Decision : NC considered the case as per agenda and noted that the application of the firm for revision of norms in respect of above mentioned AAs is presently with Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite comments.				
The case stands deferred to 12.03.2020.				

M-273	Case No. M-273	Party Name: M/s. KIOCL Limited	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 12.03.2020
Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.				
Decision : NC considered the case as per agenda and noted that the application of the firm for revision of SION C-498 is presently with Technical Authority, i.e., MoS for examination and comments. The Committee decided to request MoS to expedite comments.				
The case stands deferred to 12.03.2020.				

M-274	Case No. M-274	Party Name: M/s Geltec Private Limited	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
	HQ File : 01/85/050/00272/AM19- DES.VI	RA F.No.	Ecom/AA No. & Date	

	03/94/040/00720/A M19	0310825174 dated 22.11.2018	
Subject: Application of M/s Geltec Private Limited for review of decision taken by the Norms Committee and fixation of norms in respect of AA No. 0310825174 dated 22.11.2018 of the firm.			
Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA on “Net to Net basis” allowing following inputs;			
Export Item			
Kirotek Capsules (Soft Gelatin Capsules Containing 500 mg Krill Oil)		2000000.000 Number	
Import Items			
Krill Oil		1000.000 Kg	
RA may take suitable consequential action accordingly.			

M-275	Case No. M-275	Party Name: M/s Shakti API Foods Pvt. Ltd.	Meet No/Date: 20/85- ALC3/2019 23.01.2020	Status:Deferred
	HQ File : 01/85/171/00086/AM20 -DES.VI	RA F.No.	Ecom/AA No. & Date 30/09/009/02000/063 5/1390 dated 13.09.2019	Defer Date: 12.03.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Shakti APIFoods Pvt. Ltd. for export of "Fresh Peeled Garlic" against import of " Fresh Garlic".			
Decision : NC considered the case as per agenda and noted that the application of the has been forwarded to MoFPI and Ministry of Agriculture & Farmer's Welfare for examination and comments. The Committee noted that comments of MoA&FW is still awaited and decided to send a reminder to them to expedite their comments. The Committee also decided to seek following information from the firm; i) In what form and preservation, the Fresh Peeled Garlic will be exported? ii) Whether the garlic will be exported in brine or in refrigeration condition? The case stands deferred to 12.03.2020.				

276	Case No. M-276	Party Name: M/s. Janatha Fish Meal &	Meet No/Date: 20/85- ALC3/2019	Approved
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Foreign Trade Development Officer
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	Oil Products	23.01.2020			
HQ File :01/85/171/000104/AM20 /DES.VI	RLA File : 07/24/040/00237/AM 20	Lic.No/Ecom NO. Date:07/03/016/82200/0 654/0128 dated 24.12.2019			
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20 submitted by M/s. Janatha Fish Meal & Oil Products for export of "Processed Fish Meal (Dried, Pulverised, Sieved and Packed in Powder form)(Unfit for Human Consumption) against Import of "Fish Meal (Unfinished) Unfit for Human Consumption)".					
Decision : NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.21/85 dated 07.03.2019, the Committee decided to ratify the norms under Para 4.06 of HBP with following technical inputs on the manufacturing process; i) The export item is unfit for human consumption. ii) Both the export/import items are in powder form. iii) No vitamins are added in the production process.					
Export Item <table border="1"> <tr> <td>Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).</td> <td>2830.190 MT</td> </tr> </table>				Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).	2830.190 MT
Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).	2830.190 MT				
Import Item <table border="1"> <tr> <td>Fish Meal (Unfinished) (Unfit for human consumption)</td> <td>2943.398 MT</td> </tr> </table>				Fish Meal (Unfinished) (Unfit for human consumption)	2943.398 MT
Fish Meal (Unfinished) (Unfit for human consumption)	2943.398 MT				
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.					

	Case No. M-277	Party Name: M/s. Geltec Private Limited	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
277	HQ File :01/85/171/000109/AM20 /DES.VI	RLA File : 03/94/040/00867/AM 20	Lic.No/Ecom NO. Date:03/97/068/52200/06 58/6589 dated 15.01.2020	

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Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20 submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules (Each Capsule contain 300 mg Cod Liver Oil and 61.43 mg Gelatin for shell) and Soft Gelatin Capsules (Each Capsule contain 315mg Cod Liver Oil and 91.35 mg Gelatin for shell) by importing Cod Liver Oil and Gelatin".

Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2015-20 allowing following inputs on "Net to Net basis".

Export Item

Soft Gelatin Capsules (Each Capsule contain 300 mg Cod Liver Oil and 61.43 mg Gelatin for Shell)	20000.000 Thousand in Number
Soft Gelatin Capsules (Each Capsule contain 315 mg Cod Liver Oil and 91.35 mg Gelatin for Shell)	20000.000 Thousand in Number

Import Item

Cod Liver Oil	12300.000 Kg
Gelatin	3055.600 Kg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

278	Case No. M-278	Party Name: M/s. Geltec Private Limited	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
	HQ File :01/85/050/00088/AM19/DES.VI	RLA File : 03/94/040/00186/AM19	Lic.No/Ecom NO. Date:0310821491 dated 06.06.2018	
	Subject: Application of M/s Geltec Private Limited for fixation of norms for export of Soft Gelatin Capsules containing 1000mg Fish Lipid Oil, Soft Gelatin Capsules containing 500mg Fish Lipid Oil, Soft Gelatin Capsules containing 200mg Fish Lipid Oil, Soft Gelatin Capsules containing 950 mg Fish Lipid Oil, Soft Gelatin Capsules containing 1200mg Fish Lipid Oil and Soft Gelatin Capsules containing 400mg Fish Lipid Oil by importing Fish Lipid Oil.			
	Decision : NC considered the case as per agenda & noted the PRC decision for allowing fixation of adhoc norms and decided to fix the norms of the above mentioned			

AA on "Net to Net basis" allowing following inputs.

Export Item

Soft Gelatin Capsules containing 1000 mg Fish Lipid Oil	10000.000 Thousand in Number
Soft Gelatin Capsules containing 500 mg Fish Lipid Oil	2000.000 Thousand in Number
Soft Gelatin Capsules containing 200 mg Fish Lipid Oil	2000.000 Thousand in Number
Soft Gelatin Capsules containing 950 mg Fish Lipid Oil	2000.000 Thousand in Number
Soft Gelatin Capsules containing 1200 mg Fish Lipid Oil	2000.000 Thousand in Number
Soft Gelatin Capsules containing 400 mg Fish Lipid Oil	2000.000 Thousand in Number

Import Item

Fish Lipid Oil	16500.000 Kg
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The above fixation of adhoc norms is valid for present application.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

RA may take subsequent consequential action accordingly.

279	Case No. M-279	Party Name: M/s. Geltec Private Limited	Meet No/Date: 20/85-ALC3/2019 23.01.2020	Approved
	HQ File :01/85/050/00090/AM19/DES.VI	RLA File : 03/94/040/00187/AM 19	Lic.No/Ecom NO. Date:0310821487 dated 06.06.2018	
Subject: Application of M/s Geltec Private Limited for fixation of norms for export of Soft Gelatin Capsules containing 300mg Cod Liver Oil, Soft Gelatin Capsules containing 315mg Cod Liver Oil, Soft Gelatin Capsules containing 500mg Cod Liver Oil, Soft Gelatin Capsules containing 570 mg Cod Liver Oil, Soft Gelatin Capsules containing 1000mg Cod Liver Oil by importing Cod Liver Oil.				
Decision : NC considered the case as per agenda & noted the PRC decision for allowing fixation of adhoc norms and decided to fix the norms of the above mentioned AA on "Net to Net basis" allowing following inputs.				
Export Item				

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Soft Gelatin Capsules containing 300 mg Cod Liver Oil	20000.000 Thousand in Number
Soft Gelatin Capsules containing 315 mg Cod Liver Oil	20000.000 Thousand in Number
Soft Gelatin Capsules containing 500 mg Cod Liver Oil	8000.000 Thousand in Number
Soft Gelatin Capsules containing 570 mg Cod Liver Oil	4000.000 Thousand in Number
Soft Gelatin Capsules containing 1000 mg Cod Liver Oil	4000.000 Thousand in Number

Import Item

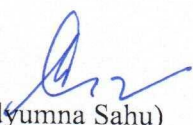
Cod Liver Oil	22580.000 Kg
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The above fixation of adhoc norms is valid for present application.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

RA may take subsequent consequential action accordingly.

Date:02.03.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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